

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.108/2016

in

OA No.3243/2015

this the 4<sup>th</sup> day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Jharkhani Rai  
S/o Shri Majian Rai  
R/o B-320, Dakshinpuri, New Delhi. .... Petitioner

(By Advocate:None)

Versus

1. Mr. J.S.Deepak  
Ministry of Communication and IT  
Sanchar Bhawan  
20, Ashoka Road  
New Delhi – 110 001.
  
2. Mr. Hoshiyar Singh  
The Director (Staff)  
Ministry of Communication and IT  
Sanchar Bhawan  
20, Ashoka Road  
New Delhi-110 001.
  
3. Mr. Sanjay Singhal  
The Executive Director  
Mahanagar Telephone Nigam Ltd.  
Delhi Telephones, K.L.Bhawan  
New Delhi – 110 050.
  
4. Mr. A.K.Gupta  
Asstt. General Manager (A-II) HQ  
O/o the Executive Director  
Mahanagar Telephone Nigam Ltd.  
Delhi Telephones, K.L.Bhawan  
New Delhi – 110 050. ....Respondents

(By Advocate:Shri H.K.Gangwani)

## **ORDER (ORAL)**

**By Hon'ble Mr. V.Ajay Kumar, Member (J)**

None for the applicant.

2. This Tribunal disposed of the OA No.3243/2015 by its order dated 01.09.2015 as under :-

"3. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider Annexure A-11 and Annexure A-12, i.e. representation and legal notice of the applicant, and to pass appropriate speaking and reasoned orders, thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs."

3. Today, the learned counsel for the respondents, while filing compliance affidavit along with an order dated 28/29.03.2016 (Annexure R-1), submitted that they have fully complied with the orders of this Tribunal by considering the representation of the applicant and passed a speaking order in this regard and, accordingly, he prays for dismissal of the CP.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

**(Dr. Birendra Kumar Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**